

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 224  
08/252/ND/2020**

**IN THE MATTER OF:  
Income Tax Officer, Ward 2(4) New Delhi**

**...APPELLANT**

**Vs.**

**ROC (M/s. Ananya Academy Services Pvt. Ltd.)**

**...RESPONDENT**

**Section  
Under Section 252**

**Order delivered on 11.12.2020  
(Virtual Hearing)**

**Coram:  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant  
For the Respondent  
For the Income Tax Department**

**:  
:  
:Ms. Lakshmi Gurung and Ms.  
Adeeba Mujahid, Sr & Jr. Standing  
Counsel for Income Tax  
Department along with Ankit  
Singh, Advocate.**

**ORDER**

At the time of hearing of the matter, proxy counsel for the Income Tax Department is present. None of the respondents is present. Therefore, let Registry serve e-notice to all the respondents and the counsel for the Income Tax Department may also once again serve notices regarding the next date of hearing to all the respondents. Post the matter to 18.01.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Anjula)